IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-723(PB)/2019

IN THE MATTER OF:

M/s. Dewpoint Services Consultants LLP .... Applicant/petitioner

Vs.

Three C Projects Pvt. Ltd. .... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.03.2019

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant : -
For the Respondent(s) : -

ORDER

The corporate debtor has filed Writ Petition (c) No. 000355 of 2019 which is registered on 15.03.2019 and the matter is likely to be listed. As in similar cases, proceedings before this Tribunal have been stayed, we are inclined to adjourned the hearing.

List on 15.05.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

26.03.2019
Ritu Sharma